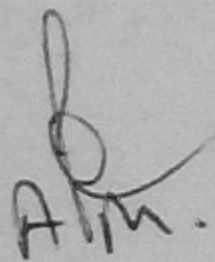


1-12-92

Hon. Mr Justice U.C. Srinastava, V.C.,
Hon. Mr. K. Obayya, A.M.

Shri Amit Sthalekar - ad. Counsel for the respondents states that this application has become infructuous as the same has been filed at the stage when the Charge-sheet was served on the applicant and the departmental enquiry has not been completed. As the relief has not been amended, the application has got to be dismissed having become infructuous. It is accordingly dismissed having been infructuous with the observation that it will be open for the applicant to claim relief in respect of the Suspension order or the punishment order in case the same may still be brought within limitation.

(sg)


A.M.


V.C.